

[Mr. Speaker]

That will be for the future. will consider that. So far as this report is concerned, I shall place it before the House for its acceptance. The question is:

"That this House agrees with the Second Report of the Committee of Privileges laid on the Table on the 24th April, 1958."

*The motion was adopted.*

COMMITTEE OF PRIVILEGES  
THIRD REPORT

Sardar Hukam Singh: Sir, I beg to move:

"That this House agrees with the Third Report of the Committee of Privileges laid on the Table on the 24th April, 1958."

Sir, there is another case. The question was raised in the Legislative Assembly of Bombay. One member, Shri Deshpande, raised a question of privilege that Shri Chaudhuri another member had been taken into custody by the police but that fact had not been intimated to the Speaker of the Assembly. The Speaker first ascertained the facts and then because the police denied taking the hon. Member into custody, he had thought it fit to refer the matter to the Privileges Committee of that Assembly. The Privileges Committee there decided to examine one of our hon. Members here—Shri L. V. Valvi—as a witness because it is stated that he was present at the time when the hon. Member Mr. Chaudhuri was taken into custody.

Now, a request has been made to the hon. Speaker, Sir, by the Secretary of the Legislative Assembly, Bombay, that permission might be given to Shri Valvi to appear before the Privileges Committee of the Bombay Legislature. Privately Shri Valvi has agreed to appear—he has given his consent but, according to the precedents that are followed in the House of Commons when a Member has to appear before another House or a Committee thereof the permission of the House to which he belongs is to

be sought first; otherwise, if he appears before such permission is given to him that is rather considered as a contempt of the House itself. Therefore, the permission of this House has been sought in this particular case that Shri Valvi be granted permission to appear before the Privileges Committee of the Bombay Legislature.

This case was also referred to the Privileges Committee of this House. They discussed many things including the precedents that we have in the United Kingdom. They have only two Houses—the House of Lords and the House of Commons—and certain doubts were expressed whether we should adopt totally what is happening there because we have many legislatures in the States also. Ultimately we thought that at least this practice, that when a member of this House has to appear before the other House, permission of this House must be sought first, must be followed. We are bound to follow this practice until we have framed our own laws.

Therefore, the Committee has recommended that Shri Valvi be given permission to appear before the Privileges Committee of the Bombay Legislative Assembly so that that enquiry might be completed. That recommendation is now before this hon. House and I request that this report might be adopted by the House.

Mr. Speaker: The question is:

"That this House agrees with the Third Report of the Committee of Privileges laid on the Table on the 24th April, 1958."

*The motion was adopted.*

ESTATE DUTY (AMENDMENT)  
BILL—contd.

Mr. Speaker: The House will now resume further discussion on the motion for reference of the Estate Duty (Amendment) Bill, 1958 to a Select Committee. Out of 4 hours